

## ACT No. XXXIII OF 1855.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor General on the 7th December 1855.)

AN ACT to prohibit the exportation of Saltpetre, except in British vessels bound to the Ports of London or Liverpool.

WHEREAS it is expedient that, during the continuance of hostilities between the Allied Powers and the Emperor of Russia, the exportation of Saltpetre from India, except in British vessels bound to the Port of London or to the Port of Liverpool, should be prohibited: It is enacted as follows:—

Preamble.

I. Until the Governor General of India in Council shall otherwise order, it shall not be lawful for any person to export Saltpetre from any part of the Territories in the possession and under the Government of East India Company, except in a British vessel bound either to the Port of London or to the Port of Liverpool.

Export of Saltpetre from India, except in British vessels bound to London or Liverpool, prohibited.

Saltpetre to be confiscated, in case of attempt to export contrary to this Act.

II. If any person shall attempt to export Saltpetre contrary to the provisions of this Act, the same shall be seized and confiscated.

III. Every person who shall export or attempt to export Saltpetre contrary to the provisions of this Act, or who shall aid or assist in such exportation or attempt, shall, upon conviction before a Magistrate or a Justice of the Peace, be subject to a fine not exceeding the rate of 200 Rupees for every ton of Saltpetre so exported or attempted to be exported.

Penalty for exporting &c.

IV. No

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IV. No Collector or other Officer of Customs shall, on or after the 17th day of November 1855, grant a pass or permit for the exportation or shipment for exportation of Saltpetre from any part of the said Territories, except in a British vessel bound for the Port of London or for the Port of Liverpool; and every Collector and other Officer of Customs is hereby indemnified for any thing heretofore done or hereafter to be done according to the provisions of this Act.

Officer of Customs not to grant a pass or permit after the 17th November 1855, except according to this Act.

V. Nothing in this Act shall extend to any Saltpetre shipped prior to the 17th day of November 1855, nor to any Saltpetre for the exportation or shipment for exportation whereof, otherwise than according to this Act, a permit or pass was granted on or before that day.

Act not to extend to Saltpetre shipped, or for the shipment of which a pass was granted before the 17th November 1855.

VI. Any Custom House Officer may without warrant seize Saltpetre liable to confiscation under this Act.

Seizure of Saltpetre.

VII. If any Saltpetre shall be seized as liable to confiscation, the Collector of Customs shall investigate the case, and, according to his judgment, shall either release the same or adjudge it to confiscation; and whenever he shall declare the same to be confiscated, he shall report his proceeding for confirmation and final adjudication to the superior Revenue authorities.

Adjudication of confiscation.

VIII. Any person, whether a European British subject or not, who shall be guilty of any offence for which, according to the provisions of this Act, he shall be liable to a fine, shall be punishable for such offence by any Justice of the Peace, Magistrate, or person lawfully exercising the powers of a Magistrate; and any person hereby made punishable by a Justice of the Peace, shall be punishable upon summary conviction.

Fines how to be levied.

